

Chandra Misra): On behalf of Shri T. N. Singh I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-4014/65.]

12.28½ hrs.

AMENDMENTS TO DIRECTIONS BY SPEAKER

Secretary: I beg to lay on the Table a copy of the Amendments to Direction 2 and a copy of Direction 113B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

Shri Narendra Singh Mahida (Anand): The copies of these amendments may be circulated to us.

Mr. Speaker: They would be published in the Bulletin, and every hon. Member would get it.

12.28½ hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With Your permission, Sir, I rise to announce that Government Business in this House for the week commencing 22nd of March, 1965, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) General Discussion on the General Budget for 1965-66.

(3) Submission of Demands on Account (General) for 1965-66 to the vote of the House.

(4) Consideration and passing of the Industries (Development and Regulation) Amendment Bill, 1965, as passed by Rajya Sabha.

I may also inform the House that the discussion and voting on the Demands for Grants of various Ministries, which will commence on Monday, the 29th March, 1965, will be taken up in the following order:—

Social Security
 Defence
 Communications
 External Affairs
 Civil Aviation
 Commerce
 Irrigation and Power
 Community Development and Cooperation
 Information and Broadcasting
 Rehabilitation
 Labour and Employment
 Transport.
 Health
 Industry and Supply
 Education
 Home Affairs
 Food and Agriculture
 Steel and Mines
 Petroleum and Chemicals
 Finance
 Works and Housing
 Law

A statement showing the likely dates on which the Demands are expected to come up for discussion on the basis of time allotted for each Ministry is being separately furnished to Lok Sabha Secretariat for circulation to Members in the Bulletin.

Shri M. R. Masani (Rajkot): I am rather surprised to hear the order in which the hon. Minister read the business for next week.

Mr. Speaker: The other day it was promised that we would definitely begin discussion on the General Budget on Monday. Now, whatever is left over today is put down to be taken up first on Monday. So that is not in accordance with that promise.

Shri Satya Narayan Sinha: It was explained the other day what the difficulty was regarding the Kerala business. We have already written to you also. I had explained that this was an absolutely unforeseen development. We thought that there would be a government formed there and therefore, we had not provided for that business here. The Finance Minister has already requested you for accommodation in this respect. We are not going to take up any other business except this Kerala business because that cannot be postponed. We have examined the position and we find that it will not be possible to deal with it after the General Discussion on the Budget because that involves taking a risk. I see that Members are inconvenienced a little. But instead of Monday, if we start on Tuesday, nothing is lost. In fact, for starting and ending anything, Tuesday is very good.

Shri M. R. Masani: I was going to explain that this is a false alarm. We are going to sit till 6 P.M. from Monday onwards. We shall have 5½ hrs. every day. 20 hours have been allocated for the discussion on the Budget. Therefore, it will be perfectly possible for the discussion on the Budget to conclude by the afternoon of Thursday, 25th. The rest of the items in the Kerala Budget discussion could easily be taken up on Friday, 26th. After that, we have got 29th, 30 and

31st. Therefore, there is no emergency at all, and what you Sir, have said can be done. I think I have satisfied you that it can be done without any disturbance to the business.

Shrimati Renu Chakravartty (Barrackpore): We had originally decided that we were going to begin discussion on the General Budget on Friday. Then it was decided unanimously by the Leaders in the Business Advisory Committee that we would postpone it till Monday. Tuesday may be very good so far as his astrology is concerned, but not according to ours. We felt Monday would be a good day to begin the discussion on an important subject and we could straightway do that on that day. This point was raised specifically. Shri Masani raised it and we all agreed to it. I told Shri Masani that it had been decided by the Business Advisory Committee. At that time, the Hon. Minister had not said anything. So I am really surprised that he should bring it up now.

We are prepared to accommodate and see the Kerala business through. There is nothing preventing us from passing the necessary items in time. we could begin discussion on the General Budget straightway on Monday, and give it the prominence it should have.

Shri U. M. Trivedi (Mandsaur): I would make a request. The hours that have been made for the various Demands will have to be reconsidered. This should have been fixed only after the discussion on the General Budget was over. Instead of that, the whole picture of the total number of hours have been given now without finding out whether on a particular date a particular set of Demands will be or can be taken up. That will not be possible, because one day here and one day there will mean so many days. So this should have been done on the 29th or the 1st.

Mr. Speaker: When we have made this allotment, we have not left any

ussions and, therefore, the House shall have to be strict; no extension would be possible in any discussion this year.

So far as the Kerala business is concerned, I put this to the Finance Minister. If we can definitely finish on the 26th, would it not be possible to get it through in the Rajya Sabha after that?

The Minister of Finance (Shri T. T. Krishnamachari): I am certainly in the hands of the House. But my difficulty is that these should be voted and passed in time; otherwise, the government will come to a standstill for other reasons.

Mr. Speaker: If we definitely do it by the 26th, is there not enough time to get it through in the Rajya Sabha after that because they are sitting up to the 31st?

Shri T. T. Krishnamachari: The Chair will appreciate that 26th also is only half a day.

Mr. Speaker: We will finish it.

Shrimati Renu Chakravartty: Only 2 hours are needed.

Shri Vasudevan Nair (Ambalapuzha): Time should be given for it. It cannot be pushed through. Kerala is too much being pushed about here.

Shri T. T. Krishnamachari: I do not know if the other House would be able to complete it within the time. Are they sitting on 29th?

Mr. Speaker: They have three days.

Shri T. T. Krishnamachari: Actually, this is a matter which the Minister of Parliamentary Affairs should handle.

Shri Satya Narayan Sinha: We are cutting too fine.

Mr. Speaker: According to the other side's astrology, Monday is the best

for starting the general discussion on the Budget.

Shri Satya Narayan Sinha: I have no objection if we start it on Monday. I was saying that we are cutting it too fine. In such matters, we need not. I would again try if it is possible.

An hon. Member: Has he agreed or not?

Mr. Speaker: We will begin general discussion on the General Budget on Monday.

12.36 hrs.

ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL—
contd.

Mr. Speaker: The House will take up further consideration of the following motion moved by Shri Swaran Singh on the 12th March, 1965, namely:

"That the Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period, be taken into consideration".

Shri Daji was on his legs.

Shri Daji (Indore): The point I was making last time was that the House is not objecting to the powers sought to be given to the military. The question is: armed with these powers, what specifically have the military forces been able to do? I tried to show that with all these powers and with all the resources at the command of Government, our armed forces there seem to have failed to prevent the Naga hostiles from regularly crossing the border and going over to Pakistan.

It is not just an isolated case. It is not just one incident. Every year, every season almost they are able to cross with impunity and come back after getting training and equip